

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27095-27096/2023

(Arising out of impugned final judgment and order dated 25-10-2023 in WPC No. 32694/2022 25-10-2023 in WPC No. 33359/2023 passed by the High Court Of Kerala At Ernakulam)

ALL KERALA PRIVATE COLLEGE TEACHERS
ASSOCIATION (AKPCTA) & ANR.

PETITIONER(S)

VERSUS

STATE OF KERALA & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.254948/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) NO. 27110/2023 (XI-A)

(FOR ADMISSION and IA No.255300/2023-EXEMPTION FROM FILING O.T.)

Date : 12-12-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Mr. Romy Chacko, AOR

Mr. Prashant Kumar, Adv.

Mr. Robin V S, Adv.

Mr. Sachin Singh Dalal, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. Applications seeking exemption from filing official translation(s) are allowed.
2. Issue notice.
3. List after service is complete.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)